

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE INDUSTRIES
(DEVELOPMENT AND REGULATION) ACT,
1951

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification S.O. No. 3, dated the 2nd January, 1961, issued under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2678/61.]

THE RUBBER (AMENDMENT) RULES,
1961

THE DEPTUY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Ministry of Commerce and Industry Notification S.O. No. 163, dated the 18th January, 1961, publishing the Rubber (Amendment) Rules, 1961. [Placed in Library. See No. LT-2662/61.]

NOTIFICATIONS UNDER THE MINES ACT,
1952

THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA): Sir, I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy each of the following Notifications of the Ministry of Labour and Employment:—

- (i) Notification G. S. R. No. 31, dated the 29th December, 1960, publishing the Mines (Amendment) Rules, 1960.
- (ii) Notification G. S. R. No. 68, dated the 7th January, 1961, publishing the Mines Creche (Amendment) Rules, 1961.

[Placed in Library. See No. LT-2663/61 for (i) and (ii)]

DECISION ON THE REPORT OF THE
CENTRAL WAGE BOARD FOR SUGAR
INDUSTRY

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Ministry of Labour and Employment Resolution No. WB. 7(30)/60, dated the 23rd February, 1961, containing Government's decisions on the Report of the Central Wage Board for the Sugar Industry. [Placed in Library. See No. LT-2685/61.]

PROCLAMATION BY THE PRESIDENT IN
RELATION TO THE STATE OF ORISSA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on the 25th February, 1961, under clause (1) of the said article in relation to the State of Orissa. [Placed in Library. See No. LT-2673/61.]

ALLOTMENT OF TIME FOR CONSIDERATION OF THE FIRST ANNUAL
REPORT OF THE HINDUSTAN SALT
COMPANY, LIMITED

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of Shri M. P. Bhargava's motion regarding the First Annual Report of the Hindustan Salt Company Limited, Jaipur.

REFERENCE TO MR. KHRUSHCHEV'S LETTER TO THE PRIME
MINISTER ON U.N. AFFAIRS

SHRI BHUPESH GUPTA (West Bengal): May I make this request through you, Sir? There is the report in the Press that the Prime Minister has received a letter from the Soviet Premier about a certain very important matter regarding Mr. Hammars-